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IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.16
I.A Nos. 347 & 427 of 2022 in
CP (IB) No. 87/BB/2021

IN THE MATTER OF:

Mr. Aravindan Devarajan & Ors. ... Petitioners
Vs.
M/s. Lalith Gangadhar Constructions Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Shreenivas Patil

ORDER

I. I.A.No.347/2022:

1. Heard Shri Shreenivas Patil, learned Counsel appearing for the RP. No one attended for the Respondent.
2. The learned Counsel for the RP submits that the notice was sent to the Respondent and the same was returned as un-served.
3. Since the notice on the Respondent was not served, the Petitioner Counsel is permitted to adopt the substitute mode of service by way of paper publication in two newspapers i.e. in English and Kannada having wide circulation in the area and to file affidavit of service along with paper clippings. This shall be done within one week from the date of publication of the notice.

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4. The Respondent is permitted to file reply, if any, within two weeks' from the date of publication of notice and the Applicant shall file the rejoinder, if any, within one week thereafter.
5. List the case on **05.01.2023**.

II. I.A.No.427/2022:

1. This Application has been filed by Shri Ratnakar Shetty, Resolution Professional of M/s. Lalith Gangadhar Constructions Pvt Ltd (Applicant), U/s.60(5) (c) of IBC, 2016 R/w. Rule 11 of the NCLT Rules, 2016, for seeking to take on record the 6th Progress Report of the CIRP of the Corporate Debtor.
2. Heard Shri Shreenivas Patil, learned Counsel appearing for the RP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby disposed of by taking on record the 6th Progress Report.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

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(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

Shruthi